

Shri Hari Vishnu Kamath (Hoshangabad): On a point of information and clarification. I raised this point, as you will be pleased to recollect, yesterday, but the hon. Home Minister somewhat airily dismissed it saying that it was up to the Election Commission. The position as I know it is this that the Chief Election Commissioner visited Kerala, I believe, some time last month or so, and had discussions with all the political parties there and fixed the dates for the elections. Now, the Legislative Assembly of Kerala has been dissolved. So, one of the important States is left without representative institution in our democratic set-up.

I want an assurance from Government—the hon. Prime Minister is here, fortunately—that they will not interfere with or put any kind of pressure upon the Election Commission so as to change the dates to suit their own partisan interests or for some other ulterior motive.

May I also say, because tomorrow the Election Commission has arranged a conference which party representatives will attend, that we shall raise this matter there tomorrow and we shall try to get an assurance there, provided Government say here today that they will not interfere with the Election Commission's discretion or powers?

Mr. Speaker: The hon. Member can get that assurance there, not here.

Shri Hari Vishnu Kamath: Government should give us an assurance that they will not interfere with the Election Commission's discretion at all in this matter, nor will they put any pressure on the Election Commission.

The Minister of Law and Social Security (Shri A. K. Sen): I object to such a question being put, because we have never interfered with the Election Commission. That is a convention which has been well established.

Shri S. M. Banerjee (Kanpur): We want an assurance that you will not delay the whole matter.

NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, COAL MINES (CONSERVATION AND SAFETY) ACT, AND MEMORANDUM AND ARTICLES OF ASSOCIATION OF HINDUSTAN STEELWORKS CONSTRUCTION LTD.

The Minister of Steel and Mines (Shri N. Sanjiva Reddy): I beg to lay on the Table a copy each of the following papers:—

(i) Notification No. GSR 1123 dated the 8th August, 1964, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-3072/64].

(ii) The Coal Mines (Conservation and Safety) Amendment Rules, 1964, published in Notification No. GSR 1124 dated the 8th August, 1964, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952.

[Placed in Library, See No. LT-3073/64].

(iii) (a) Memorandum of Association of Hindustan Steel-works Construction Limited.

(b) Articles of Association of Hindustan Steel-works Construction Limited.

[Placed in Library, See No. LT-3074/64].

REPORTS OF INDIAN PRODUCTIVITY TEAM

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Mishra): On behalf of Shri Dasappa, I beg to lay on the Table a copy each of the following Reports of the Indian Productivity Team:—

(i) Report on Tools, Jigs and Fixtures, precision manufacturing techniques in Britain and USA. [Placed in Library, See No. LT-3075/64].